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**Date:** 22/12/2025

## (2018) 05 CHH CK 0190

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 3809 Of 2018

Dr. Neelam Gupta APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

**Date of Decision:** May 18, 2018 **Hon'ble Judges:** P. Sam Koshy, J

Bench: Single Bench

Advocate: Rajeev Bharat, S.S. Rajput, Shashank Thakur

Final Decision: Disposed Of

## **Judgement**

- P. Sam Koshy, J
- 1. The nature of dispute raised in the instant Writ Petition is identical to a bunch of Writ Petitions which already stands adjudicated vide order dated
- 25/01/2018 in WPS No.3268/2017 and other analogous Writ Petitions.
- 2. The counsel for the petitioner submits that since the case of the petitioner also is identical, the present Writ Petition also may be disposed off in
- similar terms.
- 3. The counsel appearing for the UGC so also the State counsel submits that since the facts of the case are identical, the same can be disposed off in
- similar terms.
- 4. Accordingly, the present Writ Petition also stands disposed off in similar terms.
- 5. It is directed that the respondents would also scrutinize the case of the petitioner in accordance with the order passed by this Court on 25/01/2018 in

the aforementioned bunch of Writ Petitions and in case if the petitioner is found suitable, appropriate orders be passed.

6. The Writ Petition accordingly stands disposed off.	